

(vii) कामकर द्वारा स्वीडर ब्रिज के रूप में 200 रुपये की राशि एक वर्ष में एक ही स्वीडर प्रयत्न 100-100 रुपये की राशि एक कैलेंडर वर्ष में दो छमाहियों में प्रत्येक-प्रत्येक दो स्वीडरों पर ली जा सकती है ।

(viii) यदि कोई कामकर किसी दिन 9 घंटे से अधिक काम करता है प्रयत्न किसी सप्ताह में 48 घंटे से अधिक काम करता है तो उसे समयोपरि भत्ता मजदूरी से दुगुनी दर पर दिया जायेगा ।

(ix) समझौता दोनों पार्टियों के लिए तीनवर्षों की अवधि के लिए वैध और बाध्यकारी होगा ।

जहाँ तक नीमच कारखाने में रोजगार के लिए भर्ती का सम्बन्ध है, स्थानीय लोगों को बरीयता दी जाती है ।

Scheme for Dunkuni LTC Project

—5031. SHRI DHIRENDRA NATH BASU: Will the Minister of ENERGY be pleased to refer to the reply given to Unstarred Question No. 9908 on the 10th May, 1978 regarding scheme of Dunkuni LTC Project and state:

(a) whether according to the revised feasibility report the Project has been finally taken up and necessary orders have been placed with the contractors after scrutiny of the tenders;

(b) if so, the progress made so far in implementation of the project;

(c) what would be the actual cost of the project and what amount has so far been utilised; and

(d) whether time-bound programme has been scheduled in terms of contracts placed with the contractors?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) and (b). The revised feasibility report was prepared in September, 1977 and tenders received upto 31-1-1978. Evaluation of tenders for selecting parties and approval of competent authorities is under process.

(c) and (d). The supplementary note on the revised feasibility report envisages cost of the project to about Rs. 49.3 crores to be completed in about 40 months after placing orders.

Appointment of Regular Persons in Place of ad hoc Persons

5032. SHRI MOHAN LAL PIPIL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether several officers and highly paid personnel are still working on *ad hoc* basis in A.I.R. and T. V.;

(b) reasons for their continuous working on *ad hoc* basis;

(c) when Government would like to appoint regular officers in their place; and

(d) when they are being reverted to their original posts?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) to (d). Yes, Sir. Some of the appointments are being treated as *ad hoc* pending disposal of court cases. In the case of some of the posts, steps have already been taken to convene Departmental Promotion Committees for regular appointments. In some other cases, DPC has already been held and regular appointments are expected to be made shortly or the cases are pending for finalisation or amendment of Recruitment Rules. While all possible steps are being taken to make these appointments on a regular basis, as quickly as possible, it is not possible to fix a time limit.